

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA
UNSTARRED QUESTION NO. 1826
TO BE ANSWERED ON 29TH JULY, 2026

PDS IN ASSAM

1826 SHRI ANAND BHADAURIA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government is aware that rice earmarked for distribution to poor beneficiaries under Public Distribution System (PDS) in Assam and other North Eastern States has been diverted illegally by Food Corporation of India (FCI) officials and sold to private entities;

(b) if so, the details thereof;

(c) whether the Government has initiated inquiry into the illegal diversion of rice and has fixed responsibility in this regard; and

(d) if so, the details thereof and if not, the reasons therefor?

A N S W E R
MINISTER OF STATE FOR MINISTRY OF CONSUMER AFFAIRS,
FOOD & PUBLIC DISTRIBUTION
(SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA)

(a) to (d): No instance of diversion of the rice earmarked for distribution to poor beneficiaries under Public Distribution System (PDS) in Assam and other North Eastern States through sale to private entities has been reported.
